

(c) and (d) The main reason for low generation in thermal stations in Bihar is due to equipment problems resulting in unusually long forced outages and also long time taken for planned maintenance due to managerial problems and financial constraints.

(e) CEA officers have visited various thermal power stations in Bihar, investigation committees were formed and action plans have been drawn up to improve the thermal generation in Bihar. Various other measures being taken to increase the availability of power in Bihar include maximising generation from existing generation stations, implementation of Renovation and Modernisation Programme, reduction in Transmission and Distribution losses, effective load management and energy conservation, assistance from neighbouring States/Systems etc.

Refund of security by D.E.S.U.

3805. SHRI RAM DEO BHANDARI: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the D.E.S.U. has not been refunding the amount of security to the consumers and a number of cases are pending with them during the last two years-;

(b) if so, how many such cases (Zone-wise) are pending with the D.E.S.U. which have not been cleared so far;

(c) what is the number of cases of non-refund of security amount pending with Paharganj District of D.E.S.U. and what are the reasons therefor;

(d) what are the reasons for non-reply to consumers by the Assistant Finance Officer, Paharganj District, inspite of repeated reminders which causes harassment to them; and

(e) by when such cases are likely to be cleared by D.E.S.U., specially in the Paharganj District?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP-NATH RAI): (a) to (e) Security Deposit is refunded by DESU wherever

due after adjusting the energy consumption charges and completion of requisite commercial formalities. Out of 307 cases pending in various offices or DESU for refund of security deposits as on 31st July, 1992, 20 cases pertain to District Paharganj. Delay in settlement of such cases or non-furnishing of replies to the consumers takes place due to non-completion of documents/commercial formalities by the consumers or other administrative constraints. The cases relating to refund of security deposits are normally settled within 15 days on completion of the prescribed formalities.

Establishment of more power projects in Bihar

3806. SHRI S. S. AHLUWALIA: Will the Minister of POWER be pleased to state:

(a) whether Government propose to establish some more thermal power stations in Bihar in view of availability of Coal in large amounts and in view of acute shortage of electricity in the State;

(b) if so, the details thereof;

(c) if answer to part (a) is in the negative, the reasons therefor; and

(d) what action Government propose to take to make more electricity available in the State of Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP-NATH RAI): (a) and (b) In order to meet the growing requirements of electricity in Bihar, the Government proposes to set up a number of power plants in Bihar. The details of the sanctioned/on-